In the Court of Sh. Ramesh Kumar, HPAS Marriage Officer-cum Sub-Divisional Magistrate, Thunag, District Mandi (H.P.)

In the matter of:

- 1. Reez s/o Devi Chand, r/o Village Shegla, Post Office & Sub-Tehsil Bagachanogi, District Mandi (H.P.).
 - 2. Vanita d/o Sh. Santa, r/o Village Sayal, Post Office & Tehsil Manali, Distt. Kullu, H.P. ...*Applicants*.

Versus

General Public

Subject.—Proclamation for registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Reez & Vanita have filed an application on 19-05-2025 alongwith affidavits in the Court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 18-02-2024 and they are living as husband and wife since then and hence their marriage may be registered under the Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objection personally or in writing before this court on or before 19-10-2025. The objection received after 19-10-2025 will not be entertained and marriage will be registered accordingly.

Issued on this 19-09-2025 under my hand and seal of the Court.

Seal.	Sd/-
	Marriage Officer-cum Sub-Divisional Magistrate,
	Thunag, Distt. Mandi (H.P.).